

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1830
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

MEDICAL NEGLIGENCE

1830. SHRI G. HARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Indian Medical Association (IMA) has asked the doctors to mark the surgical site before going into the operating room;

(b) whether it is also true that the IMA has asked the hospitals and the doctors to compensate the patients for such negligence;

(c) if so, the details thereof; and

(d) whether the Government has taken notice of incidents of medical negligence by doctors forcing the IMA to step in, if so, the details of such incidences reported during the last two years?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) to (c): Indian Medical Association (IMA) is not a Government body and hence no such information is available with the Government. Medical Council of India (MCI) and the concerned State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 including cases of medical negligence. MCI is an Appellate Authority in such matters. As reported by MCI, it has received 27 number of appeals on medical negligence during the period 01.01.2014 to 31.12.2015, of which, 13 have been decided by it.